

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITIAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

FIR No. 000061/2020

PS: DBG Road

State Vs. Dinesh @ Sunny

u/s 356/379/34 IPC

Misc. Application

10.07.2020

This is an application for sending release order for Jail No. 3 and also dasti order of applicant/accused Dinesh @ Sunny.

Present: Sh. Rajiv Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Sh. Vikas Agarwal, Ld. Counsel for applicant/accused via Video Conferencing through Cisco Webex.

This is an application received through email as moved on behalf of applicant Dinesh @ Sunny for sending release order to Jail No. 3 and also dasti order of applicant.

Reply is received from the IO HC Pawan Kumar through email alongwith copy of order dated 13.05.2020 passed by Ms. Prigya Gupta, Ld. MM, Central District.

Reply filed by the IO as well as order dated 13.05.2020 perused.

It is submitted by the Ld. Counsel that applicant/accused Dinesh @ Sunny has been released in case FIR No. 000061/2020, PS DBG Road by the order of Ms. Prigya Gupta, Ld. MM, as no recovery has been affected from the abovesaid accused but due to Covid-19 effects released order has not been received by the Jail No. 3, Tihar Jail till date.

Considering the facts and circumstances of the case, the present application is allowed. Accused Dinesh @ Sunny be released immediately in the abovesaid case if not wanted in any other case.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned Jail Superintendent for necessary intimation via official email ID.

ARUL
VARMA

Digitally signed
by ARUL VARMA
Date: 2020.07.10
16:19:22 +0530

(Arul Varma)

**CMM (Central District), Delhi
10.07.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITIAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

FIR No. 69/2020

PS: DBG Road

State Vs. Unknown

Misc. Application

10.07.2020

This is an application for release of vehicle bearing registration number DL-1LW-4799 on superdari moved on behalf of applicant Mohd. Meer Abdul Gafoor.

Present: Sh. Rajiv Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Applicant/owner Mohd. Meer Abdul Gafoor Video Conferencing through WhatsApp Video Call.

This is an application received through email as moved on behalf of applicant Mohd. Meer Abdul Gafoor for release of vehicle bearing registration number DL-1LW-4799 on superdari.

Applicant is stated to be the registered owner of the said vehicle in question. In support of his identity, applicant has also attached copy of his Aadhar Card.

Reply is received from the IO through email. Police has no objection in release of the said vehicle in question.

Concerned SHO/IO is directed to release the above mentioned vehicle to the applicant. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above said vehicle be released to its rightful owner against receipt and on verification of ownership and identity. The panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation via official email ID.

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Date:
2020.07.10
16:20:03 +0530

(Arul Varma)

**CMM (Central District), Delhi
10.07.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITIAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

FIR No. 000082/2020

PS: DBG Road

u/s 379/411 IPC

State Vs. Unknown

Misc. Application

10.07.2020

This is an application for release of Mobile Phone make Samsung on superdari moved on behalf of applicant Sh. Puran Chand.

Present: Sh. Rajiv Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Applicant/owner Sh. Puran Chand via Video Conferencing through WhatsApp Video Call.

This is an application received through email as moved on behalf of applicant Puran Chand for release of Mobile Phone make Samsung on superdari.

Applicant is stated to be the owner of the said mobile phone in question. Copy of the bill of the said mobile phone has been attached with the application.

Reply is received from the IO through email. Police has no objection in release of the said mobile phone in question.

Concerned SHO/IO is directed to release the above mentioned mobile phone (make Samsung) to the applicant. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated mobile phone and take photographs of the same in terms of directions given in the judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above said mobile phone be released to its rightful owner against receipt and on verification of ownership and identity. The panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation via official email ID.

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VARMA Date: 2020.07.10
16:20:45 +0530

(Arul Varma)

CMM (Central District), Delhi

10.07.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITIAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

FIR No. 000083/2020

PS: DBG Road

State Vs. Dinesh @ Sunny

u/s 356/379/34 IPC

Misc. Application

10.07.2020

This is an application for sending release order for Jail No. 3 and also dasti order of applicant/accused Dinesh @ Sunny.

Present: Sh. Rajiv Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.

Sh. Vikas Agarwal, Ld. Counsel for applicant/accused via Video Conferencing through Cisco Webex.

This is an application received through email as moved on behalf of applicant Dinesh @ Sunny for sending release order to Jail No. 3 and also dasti order of applicant.

Reply is received from the IO HC Adesh through email alongwith copy of order dated 13.05.2020 passed by Ms. Prigya Gupta, Ld. MM, Central District.

Reply filed by the IO as well as order dated 13.05.2020 perused.

It is submitted by the Ld. Counsel that applicant/accused Dinesh @ Sunny has been released in case FIR No. 000083/2020, PS DBG Road by the order of Ms. Prigya Gupta, Ld. MM, as no recovery has been affected from the abovesaid accused but due to Covid-19 effects released order has not been received by the Jail No. 3, Tihar Jail till date.

Considering the facts and circumstances of the case, the present application is allowed. Accused Dinesh @ Sunny be released immediately in the abovesaid case if not wanted in any other case.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned Jail Superintendent for necessary intimation via official email ID.

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by ARUL
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Date:
2020.07.10
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(Arul Varma)

CMM (Central District), Delhi

10.07.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITIAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

**FIR No. 124/2020
PS: DBG Road
State Vs. Mohd. Kamil
Misc. Application**

10.07.2020

This is an application for release of vehicle bearing registration number DL-4CAB-6388 (Honda City car) on superdari moved on behalf of applicant Mohd. Kamil.

Present: Sh. Rajiv Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Applicant/owner Mohd. Kamil via Video Conferencing through WhatsApp Video Call.

This is an application received through email as moved on behalf of applicant Mohd. Kamil for release of vehicle bearing registration number DL-4CAB-6388 on superdari.

Applicant is stated to be the registered owner of the said vehicle in question. In support of his identity, applicant has attached copy of his Aadhar Card.

Reply is received from the IO ASI Dharamvir through email. Police has no objection in release of the said vehicle in question.

Concerned SHO/IO is directed to release the above mentioned vehicle to the applicant. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above said vehicle be released to its rightful owner against receipt and on verification of ownership and identity. The panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation via official email ID.

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Date:
2020.07.10
16:22:27 +0530

**ARUL
VARMA
(Arul Varma)
CMM (Central District), Delhi
10.07.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

FIR No. 006523/2020

PS: DBG Road

State Vs. Unknown

Misc. Application

10.07.2020

This is an application for release of vehicle bearing registration number DL-6SAP-3217 (Scooty New Activa Honda DLX) on superdari moved on behalf of applicant Hussain Abbas.

Present: Sh. Rajiv Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Applicant/owner Hussain Abbas via Video Conferencing through WhatsApp Video Call.

This is an application received through email as moved on behalf of applicant Hussain Abbas for release of vehicle bearing registration number **DL-6SAP-3217 (Scooty New Activa Honda DLX)** on superdari.

Applicant is stated to be the registered owner of the said vehicle in question. Copy of the RC of the said vehicle has been attached with the application. In support of his identity, applicant has also attached copy of his Aadhar Card.

Reply is received from the IO HC Samender through email. Police has no objection in release of the said vehicle in question.

Concerned SHO/IO is directed to release the above mentioned vehicle to the applicant. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above said vehicle be released to its rightful owner against receipt and on verification of ownership and identity. The panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation via official email ID.

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(Arul Varma)
CMM (Central District), Delhi
10.07.2020